

Order

Hon'ble High Court vide letter no. PS (RG) 39/2020 dated: 06.04.2020 has directed to ensure compliance of order dated: 06.04.2020 passed in PIL No. 564 of 2020- In re. Vs. State of U.P. The Hon'ble Court's order with regards to release of those accused on bail who have been granted order from Hon'ble High Court and District Court is quoted as below:

“(i)It is brought to our notice that before enforcement of the lockdown different courts in the State of Uttar Pradesh including the High Court have granted orders to release the accused-applicants on bail but they have not been released so far due to non-availability of sureties.

Looking to impediments in arranging sureties because of lockdown,while invoking powers under Article 226 and 227 of the Constitution of India, we deem it appropriate to order that all the accused-applicants whose bail applications came to be allowed on or after 15th March, 2020 but have not been released due to non-availability of sureties as a consequence to lockdown may be released on executing personal bond as ordered by the Court or to the satisfaction of the jail authorities where such accused is imprisoned, provided the accused-applicants undertakes to furnish required sureties within a period of one month from the date of his/her actual release.”

Accordingly following directions are issued to all concerned for compliance and necessary action:

1. Administrative Officer is directed to accept those applications till 12:00PM daily in the Administrative Office of this Court, he may depute sufficient officials with him.
2. Administrative Officer will handover those application to the official(to be deputed by CJM) who will take those applications to the Jail.
3. The Jail Superintendent will check the authenticity of the order of Hon'ble High Court from website of Court and make a note of verification on it.
4. Any application received in Jail by Jail Authorities/Jail Superintendent will be put up before the Sessions Judge/Magistrate deputed vide order dated: 04.04.2020 (copy enclosed) after verifying and making an endorsement on it.

4. The applications will be put up before the Sessions Judge/Magistrate as the case may be, for passing appropriate order.

5. Jail authorities shall take all necessary steps in compliance of Hon'ble High Court's order dated: 06.04.2020 passed in PIL No. 564 of 2020- In re. Vs. State of U.P. and submit daily report to the undersigned.

Inform all concerned accordingly through all the electronic medium.

Sd/-
District Judge,
Gautam Budh Nagar

Copy be sent to:-

1. The District Magistrate, Gautam Budh Nagar
2. The Commissioner of Police, Gautam Budh Nagar
3. The Jail Superintendent, District Jail, Gautam Budh Nagar
4. The President, Bar Association, Gautam Budh Nagar
5. Members of Sub-Committee Under trial Prisoner Review Committee
6. Sh. Inder Preet Singh Josh, ADJ-2/Spl Judge(SC/ST), G.B.Nagar
7. Dr. Anil Kumar Singh-II, ADJ FTC-1, Gautam Budh Nagar
8. Chief Judicial Magistrate, Gautam Budh Nagar
9. Sh. Vikas Kumar Verma, Civil Judge(S.D.)-FTC/ACJM, Gautam Budh Nagar
10. Administrative Officer, District Court, Gautam Budh Nagar
11. Nodal Officer (Computers), District Court, Gautam Budh Nagar for uploading on website of District Court.